

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1672  
ANSWERED ON:04.12.2012  
CHILD PORNOGRAPHY  
Gandhi Shri Feroze Varun

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether cases of child pornography are on the rise in the country;
- (b) if so, the details thereof during each of the last three years;
- (c) whether the Government is taking any urgent steps to bring an end to this crime;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI R.P.N. SINGH)

(a) to (e): As per information provided by National Crime records Bureau (NCRB), data regarding child pornography is not maintained centrally by NCRB. However, cases registered and persons arrested under obscene publication / transmission in electronic form (Sec 67 of IT Act, 2000) for the period 2009 – 2011 are enclosed at Annexure.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against children, lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and children. Ministry of Home Affairs has issued a detailed advisory on Preventing & Combating Cyber Crime against Children dated 04th January, 2012, wherein it has advised the States / UTs to specifically combat the crimes in forms of cyber stalking, cyber bullying, child pornography and exposure to sexually explicit material etc.